

(6)

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

R.A. No. 259 OF 2003
O.A. No. 3062 OF 2002

New Delhi, this the 6th day of July, 2004

HON'BLE SHRI SHANKER RAJU, JUDICIAL MEMBER
HON'BLE SHRI R.K. UPADHYAYA, ADMINISTRATIVE MEMBER

1. ~~Mr. Arif~~ ~~Secretary~~
Ministry of Health and Family Welfare,
Govt. of India, Nirman Bhawan, New Delhi.
2. The Director General
Health Services,
Govt. of India, Nirman Bhawan,
New Delhi.
3. The Principal & Medical Superintendent,
V.M.M.C. & Safdarjung Hospital,
New Delhi.Review Applicants

(By Advocate : Shri S.M. Arif)

Versus

Shri Madan Pal,
Son of Late Shri Ghamandi Singh,
Resident of C-339,
East Kidwai Nagar, New Delhi.Review Respondent
(By Advocate : Shri Harvir Singh)

ORDER (ORAL)

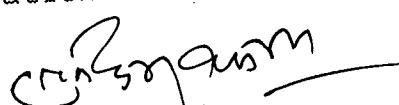
SHRI SHANKER RAJU, JUDICIAL MEMBER:

Heard the parties.

2. The issue raised in the OA was opening the sealed cover and incidentally there has been an observation as to the effect that four inquiries have been held against the original applicant. This has been arrived at without dwelling upon the merits of the contention. Consequent upon the liberty granted to the original applicant, the disciplinary proceedings challenged have been upheld in another OA.

3. With the above observations, the Review

Application stands disposed of.



(R.K. UPADHYAYA)
ADMINISTRATIVE MEMBER



(SHANKER RAJU)
JUDICIAL MEMBER

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